

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
ALLAHABAD**

REGIONAL BENCH

Customs Appeal No. 725 of 2008

Jhoola Refineries Limited

...Appellant

Versus

Allahabad

...Respondent

APPEARANCE:

Shri Vineet K Singh, Advocate for the Appellant

Shri Shashi Shekhar, Authorized Representative for the Respondent

Date of Hearing : 15.11.2021

ORDER

Learned Counsel has requested time to incorporate the precise prayer by amending the appeal memo. At this stage, learned Departmental Representative has brought to the notice that the file received by the Department is incomplete even the appeal memo has incomplete set of papers. Learned Counsel is required to provide the complete set of appeal along with the annexed documents to the Department. The application as requested for seeking requisite amendment in the appeal memo and also a copy thereof be given to the Department. Matter be now listed before next Division Bench.

**(P.V.SUBBA RAO)
MEMBER (TECHNICAL)**

**(RACHNA GUPTA)
MEMBER (JUDICIAL)**

RM

